

(b) The Deputy Commissioner, KVS, Regional Office, Hyderabad had requested the District Magistrate, Nellore to submit the proposals in the prescribed proformae.

(c) The proposal in the prescribed proformae was received from the District Administration, Nellore only in July, 2017 and the discrepancies noticed during the scrutiny were communicated to the District Administration in July, 2018. The proposal can be processed further only after removal of the discrepancies by the sponsoring authorities.

(d) The proposals for opening of new KVs received from various sponsoring authorities are scrutinized under the "Challenge Method" with regard to the prescribed parameters before these are processed for approval of the competent authority. As such no time-frame can be given in this regard.

Waiving off of interest on education loan

†682. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the interest on education loan given to students becomes more than the principal amount because they are able to repay it only when they get employed; and

(b) if so, whether Government would consider to waive off interest on education loan as it is an unwanted financial burden on poor students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) No, Sir.

(b) Does not arise.

Interest on education loan

†683. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that interest on education loan given to students becomes due from the very date it is released;

(b) whether Government would consider any such plan that education loan may be recovered when students became capable of paying it and interest thereon would be payable from the date of payment; and

†Original notice of the question was received in Hindi.